

State Vs. Mohit
FIR No. 144/18
Under Sec. 302/34 IPC
PS Gandhi Nagar

24.06.2020

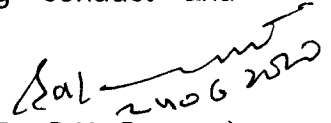
Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. C.M. Grover, Id. counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

Report received from IO. The same Pis placed on record.

Ld. defence counsel submits that report from jail superintendent regarding conduct and behaviour of the applicant/accused has not been received yet and requests to call the said report.

Let report from jail superintendent regarding conduct and behaviour of the applicant/accused be called for 26.06.2020.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Shoaib Khan
FIR No. 108/19
Under Sec. 365/366/506/384/193/196/
467/468/471/120B/201/34 IPC
PS Shakarpur

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Ms. Tahseem and Sh. Rahul, counsels for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

During the course of arguments, it is revealed that the report not received from IO.

This is an application u/s 438 CrPC for anticipatory bail on behalf of applicant/accused in case FIR no. 0108/19 Under Sec. 365/366/506/384/193/196/467/468/471/120B/201/34 IPC PS Shakarpur.

Let report be called from the concerned PS by next date of hearing.

The matter be listed for 29.06.2020. *E N M to court*

Sd/- 24.06.2020
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Sonia @ Sonu
FIR No. 1333/13
Under Sec. 302/34 IPC
PS Shakarpur

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Subhash C. Dutt, Id. counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

Reply received from the IO regarding bail application. Ld. counsel for applicant seeks regular or interim bail for a period of three months and further prayed to verify the documents pertaining to permanent address of applicant, annexed with the application.

I have perused the report.

So far there is no reply received with regard to the verification of documents annexed with the application as such, IO is directed to verify the permanent address/residence of applicant/accused and file report by next date of hearing.

The matter be listed on 29.06.2020. *TCR be summarised about 10
enforcement.*


(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Himanshu @ Hunny
FIR No. 89/19
Under Sec. 392/394/397/341 IPC
& 27/25 Arms Act
PS Pandav Nagar

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Bhanu Pratap Singh, Id. counsel for the applicant/
accused Himanshu @ Hunny.
ASI Mateen Ahmed, Naib Court for the State.

Reports received from IO and jail superintendent.

Arguments heard through CISCO Webex.

During the course of arguments, it is revealed that the case is pending before this court for prosecution evidence and Id. counsel for the applicant/accused requested that TCR may be summoned to appreciate the evidence. However, co-accused Neeraj was already granted bail by the court of Sh. S.K. Sharma, Id. ASJ (East) on 01.06.2020.

Accordingly, in view of the above submission, TCR be summoned for next date of hearing.

The matter be put up on 29.06.2020.



(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Himanshu @ Hunny
FIR No. 89/19
Under Sec. 392/394/397/341 IPC
& 27/25 Arms Act
PS Pandav Nagar

24.06.2020

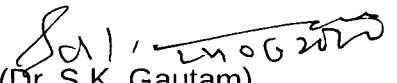
Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Bhanu Pratap Singh, Id. counsel for the applicant/
accused Himanshu @ Hunny.
ASI Mateen Ahmed, Naib Court for the State.

This application received by way of transfer vide order dated 23.06.2020 of Id. District & Sessions Judge (East).

Same application for the same accused i.e. Himanshu @ Hunny is also listed today in the court of undersigned.

Let this application be clubbed with the connected application
29.06.2020.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Mohd. Gufran @ Alian
FIR No. 32/16
Under Sec. 302/365 IPC
PS Krishna Nagar

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Vinay Dhaka, counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

This is an application u/s 439 CrPC seeking interim bail on behalf of applicant/accused Mohd. Gufran @ Alian S/o Mohd. Zahid.

Reports from the IO as well as jail superintendent received.

Heard and perused the record.

During the course of arguments it is revealed that there is no previous involvement of the applicant and his conduct and behaviour in the jail is satisfactory. The applicant is in J/c since 12.01.2016 and more than two years have been lapsed. As per report filed by IO, applicant/accused is not involved in any other case apart from the present one.

Under the over all circumstances, it is a fit case to cover under guidelines issued by High Power Committee of Hon'ble High Court of Delhi dated 18.05.2020. Hence, applicant/accused Mohd. Gufran @ Alian S/o Mohd. Zahid is admitted to **interim bail till 15.07.2020** on furnishing personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand only) with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM subject to the conditions that :

- i) the applicant/accused shall not threaten the witness and shall not try to contact them either directly or indirectly and shall surrender before the concerned Jail Superintendent on expiry of period of interim bail;
- ii) he shall not leave the country and shall furnish his fresh address and active mobile number.

With these observations, the application stands disposed of.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Be consigned to RR.



(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Rahul
FIR No. 70/19
Under Sec. 395/120B IPC
PS Pandav Nagar

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Ram Kumar, counsel for the applicant/accused Rahul.
ASI Mateen Ahmed, Naib Court for the State.

Reply filed by IO SI Rahul Singh.


This is 5th application u/s 439 CrPC on behalf of applicant/accused Rahul S/o Keval seeking regular bail. Though, during the course of arguments, Id. counsel for applicant/accused submits that there is no record against the applicant as he is nothing to do with this offence, thus prayed to grant regular bail to the applicant/accused.

On the contrary, the prosecution contended that the applicant/accused is a main conspirator who is near relative of the complainant and at his instance, the crime has been committed. It is argued that except the present case, the applicant/accused is also involved in another case FIR no 270/18 U/s 32/120B/34 IPC PS Sunlight Colony. It is further argued that the case is at the mid of its trial.

Heard.

Keeping in view the submission and the circumstances, found no fresh ground to incline the submission made by Id. counsel for the applicant/accused. Perusal of record shows that on the similar grounds, previous bail application was filed which was already dismissed. As such, found no fresh ground except the applicant is in J/C therefore, the application seeking regular bail is hereby dismissed.

Copy dasti to Id. counsel for the applicant/accused and IO.
Be tagged with the main case file.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Monu
FIR No. 227/2020
Under Sec. 392/394/397/34 IPC
PS Krishna Nagar

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Roshan Lal, Id. counsel for the applicant/accused appeared through CISCO Webex.
ASI Mateen Ahmed, Naib Court for the State.

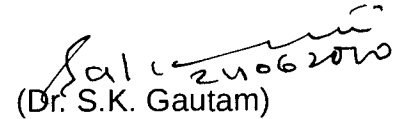
Arguments heard. Record perused.

This is an application seeking interim bail for a period of two months on humanitarian grounds whereas it is reported that the applicant/accused was involved in 4-5 other similar types of cases. Applicant/accused is in J/c since 28.04.2020. Applicant/accused is facing trial for the charges u/s 392/394/397 r/w Sec. 34 IPC. Id. counsel for applicant/accused seeks to take the benefit of order dated 18.05.2020 of high power committee of Hon'ble High Court.

The present application is not covered under the guidelines of Hon'ble High Court of Delhi.

Under the over all circumstances, no ground is made out to incline the prayer made by the applicant/accused as such, the present application stands dismissed.

Copy dasti to Id. counsel for the applicant/accused and IO.
Be consigned to record room.


(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Piyush Saxena
FIR No. 249/2020
Under Sec. 392/411/34 IPC
PS Shakarpur

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

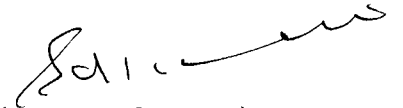
Present : Sh. Meenu Chauhan, counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

No reports received from IO and jail superintendent.

Issue notice to the IO to file report regarding past antecedents of the applicant/accused by NDOH.

Jail superintendent is also directed to file report regarding conduct and behaviour of applicant/accused by NDOH.

In the interests of justice, matter is adjourned to 29.06.2020.



(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

1.00 pm :

At this stage, report from jail superintendent of jail no.5, Tihar received. The same is taken on record.

Be put up on the date fixed.



(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Shavez
FIR No. 167/18
Under Sec. 395/397/412/120B IPC
PS Preet Vihar

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. A.S. Khan, counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

Reply filed by IO SI Laukesh Kumar.

TCR record summoned.

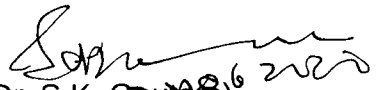
Heard and perused the record.

The bail order was passed in favour of the applicant/accused Shavez vide order dated 31.05.2019.

Accordingly, in view of the submission made by Id. counsel, the application is allowed. Applicant is permitted to furnish bail bond as ordered earlier.

With this observation, the application stands disposed of.

Be tagged with the main case file.



(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Amar Pandit
FIR No. 26/19
Under Sec. 364-A IPC
PS PIA

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Arun Sharma, counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

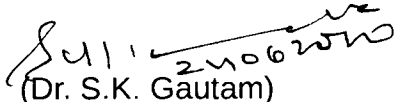
No reports received from IO and jail superintendent.

Issue notice to the IO to file report regarding past antecedents of the applicant/accused by NDOH.

Jail superintendent is also directed to file report regarding conduct and behaviour of applicant/accused by NDOH.

In the interests of justice, matter is adjourned to 27.06.2020.

TCR be summoned for NDOH.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020


State Vs. Bharat Ravidas
FIR No. 123/2020
Under Sec. 308 IPC
PS Shakarpur

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. K.K. Singh, counsel for the applicant/accused.
Injured Sonu Kumar in person.
ASI Mateen Ahmed, Naib Court for the State.

Report not received from SHO. Issue notice to IO/SHO to file report regarding past antecedents of the applicant/accused by NDOH.
The matter be put up on 26.06.2020.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

State Vs. Subhash
FIR No. 315/18
Under Sec. 394/397/34 IPC
& 25 Arms Act
PS Geeta Colony

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Ajay Tyagi, counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

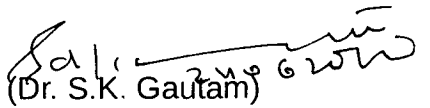
This order shall dispose of the interim bail application on behalf of applicant/accused Subhash S/o Jagdish Lal who has been facing trial for the offence u/s Under Sec. 394/397/34 IPC & 25/54/59 Arms Act.

The report was called from the jail superintendent and IO wherein conduct and behaviour of UTP was reported to be treated as good and there is no involvement of any other offence.

The applicant was arrested in the year 2019. Ld. counsel for applicant/accused seeks to take the benefit of the guidelines dated 18.05.2020 of High Power Committee of Hon'ble High Court of Delhi. The present application is not covered under the said guidelines of Hon'ble High Court.

Under the over all circumstances, no ground is made out to incline the prayer made by the applicant/accused and as such, present application stands dismissed.

Copy dasti to Id. counsel for the applicant/accused and IO.
Be tagged with the main case file.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020

SC No. 3679/19
FIR No. 138/19
PS Gandhi Nagar
State Vs. Aslam

24.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Dushyant Chaudhary, counsel for the applicant/accused.
ASI Mateen Ahmed, Naib Court for the State.

Report received from jail superintendent.

Ld. counsel requests to call TCR by next date.

As such, let TCR be summoned for 26.06.2020.

Dr. S.K. Gautam
24.06.2020

(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 24.06.2020